- (c) and (d) Experience of Belgian Railway' companies in development of stations in Belgium and other countries in Europe is proposed to be used for redevelopment of stations in India. Projects to be developed under this MoU have not been identified yet.
- (e) and (f) Technology induction from advanced countries for improving safety of train operations is an on-going process.

## Implementation of MPLADS in Odisha

- 310. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:
- whether District Authority can keep projects pending for more than one (a) year even though the MP has given list of projects much earlier;
- the total number of project proposals given by all ten Rajya Sabha MPs from Odisha from 2008 to March, 2012;
- the details thereof including project proposals given, project proposals (c) sanctioned and the utilization, District-wise;
- (d) whether State Government has any responsibility to implement MPLADS projects; and
- if so, whether any review meeting was taken by the Chief Minister, Chief Secretary or any State Government official to coordinate and monitor MPLADS projects in Odisha during last three years?

THE MINISTER OF STATE IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SRIKANT JENA): (a) As per MPLADS guidelines all recommended eligible works should be sanctioned by the district authority within 75 days from the date of receipt of recommendation, after completing all formalities. The District Authority shall, however, inform MPs regarding rejection, if any, within 45 days from the date of receipt of recommendation. As per MPLADS guidelines, the time limit for completion of the works should generally not exceed one year.

As per the latest information furnished by Government of Odisha, the details of works recommended by ten Rajya Sabha MPs from 2008 to March, 2012 is given in Statement (See below).

- (c) Under the scheme, works recommended by the MPs are sanctioned and implemented by the nodal District Authorities. The data on the works are maintained MP/constituency-wise and not District-wise.
- (d) As per the MPLADS guidelines the State Government has the responsibility of proper and effective supervision of implementation of the MPLADS in the State.
- (e) The State Government has reported the following review meetings held during the last three years:-

Year	Review meeting taken by	Date
2009-10	Special Secretary to Government P&C Deptt.	05.02.2010
2010-11	Hon'ble Chief Minister	07.09.2010
2011-12	Hon'ble Chief Minister	15.07.2011
2011-12	Chief Secretary	26.04.2011
2011-12	DC-cum-ACS	03.06.2011 and 22.11.2011

Statement

Details of works recommended by Rajya Sabha MPs

Number of works recommended

Sl.No.	Name of MP (RS)	2008-09	2009-10	2010-11	2011-12
1	2	3	4	5	6
1,	Smt. Renuka Pradhan	93	91	104	200
2,	Shri Kishore Mohanty	-	72	92	333
3.	Shri Rama Chandra Khuntia	104	66	78	617
$4_{*}$	Shri Mangala Kissan	68	63	67	134
<b>5</b> <sub>8</sub>	Smt. Sushila Tiriya	108	110	85	171
6.	Shri Rudra Narayan Pany	-	106	98	624

12.00 Noon

1	2	3	4	5	6
7.	Shri Sashi Bhusan Behera	-	-	18	254
8.	Shri Pyari Mohan Mahapatra	88	39	74	76
9.	Shri Balbir Punj	47	59	139	2
10.	Shri Baisnaba Parida	-	-	27	244

SHRI M. VENKAIAH NAIDU (Karnataka): Sir, we have given a notice for discussion on the FDI in retail. ...(Interruptions)...

सुश्री मायावती (उत्तर प्रदेश) : माननीय सभापति जी, आरक्षण से संबंधित विधेयक ...(व्यवधान)...

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Now, Papers to be laid on the Table.

## PAPERS LAID ON THE TABLE

## Report and Accounts (2010-11) of the Motilal Nehru National Institute of Technology, Allahabad and related papers

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): Sir, I lay on the Table, under subsection (4) of Section 22 of the National Institute of Technology Act, 2007, a copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the Motilal Nehru National Institute of Technology, Allahabad, for the year 2010-11, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 7640/15/12]